
(2021) 09 JH CK 0019
In the Jharkhand High Court
Case No : A.B.A. No. 6313 Of 2021

Ranjeet Mahto And Others

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 07-09-2021

Acts Referred:

Indian Penal Code, 1860 — Section 34, 379, 411 Code Of Criminal Procedure, 1973 — Section 438(2)

Citation : (2021) 09 JH CK 0019

Hon'ble Judges : Anil Kumar Choudhary, J

Bench : Single Bench

Advocate : Shekhar Pd. Gupta, Ruby Pandey

Judgement

Anil Kumar Choudhary, J

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Tandwa P.S. Case No.07 of 2021 instituted under Sections 379, 411, 34 of the Indian Penal Code, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners were involved in transportation of illegally extracted coal on their motorcycle. It is submitted that the allegation against the petitioners is false. Drawing attention of this Court towards para-15 of the instant bail application, learned counsel for the petitioners submits that the petitioners have no criminal antecedent. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case and to

furnish sufficient security including cash security. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned C.J.M., Chatra within six weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on depositing Rs.2,000/- (Rupees two thousand) each as cash security and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned C.J.M., Chatra in connection with Tandwa P.S. Case No.07 of 2021 with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case and further conditions as laid down under Section 438(2) of the Code of Criminal Procedure.